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SLP(C)No. 4012 OF 2003  
ITEM No.32

Court No. 6

SECTION IVA  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.4012/2003

(From the judgement and order dated 14/11/2002 in CRP 681/01  
of The HIGH COURT OF M.P AT GWALIOR)

SANDHYA THAKUR

Petitioner (s)

VERSUS

VIMLA DEVI KUSHWAH & ORS  
( With Appln(s). for accepting English translation )  
( With prayer for interim relief )  
(ALONGWITH THE FILE OF CA.NOS.4413-4414/2003)

Respondent (s)

Date : 30/01/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL  
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mr. Sushil K. Jain, Adv.  
Mr. A.P. Dhamija, Adv.  
Ms. Pratibha Jain, Adv.

For Respondent (s) Ms. Madhurima Tatia, Adv.  
Mr. Indra Makwana, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Leave granted.

Printing dispensed with. Appeal to be heard on the S.L.P. paper books. Additional documents,  
if any, may be filed within eight weeks. Original record be called for.

Tag with Civil Appeals No.4413-4414/2003.

(N. Annapurna)  
Court Master

(V.P. Tyagi)  
Court Master